

**GOVERNMENT OF INDIA**

**MINISTRY OF HOUSING AND URBAN AFFAIRS**

**RAJYA SABHA**

**STARRED QUESTION NO. 147  
TO BE ANSWERED ON MARCH 04, 2020**

**ELECTRIC VEHICLE CHARGING INFRASTRUCTURE**

**NO. 147      SHRI DHARMAPURI SRINIVAS :**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether Government has taken any steps to increase the 'Electric Vehicle Charging Infrastructure (EVCI)' in Urban Areas;
- (b) if so, the details thereof;
- (c) whether any guidelines have been issued in this regard; and
- (d) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI HARDEEP SINGH PURI)**

(a) to (d) A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY OF RAJYA SABHA STARRED QUESTION NO. 147 FOR ANSWER ON 04.03.2020 REGARDING ELECTRIC VEHICLE CHARGING INFRASTRUCTURE**

- (a) to (d) Yes, sir.
- (1) Ministry of Power (MoP) has taken several steps for rollout of the Charging Infrastructure for the Electric Vehicles (EVs) in the Country, which includes the EVs rollout in the Urban Areas:
- (A) MoP has laid down a policy – “Charging Infrastructure for Electric Vehicles – Guidelines and Standards” dated 14.12.2018, which were further revised on 01.10.2019 – to rollout EV Public charging infrastructure as national priority. The Guidelines, inter-alia, have the following provisions:
- i) Network of Charging Infrastructure throughout the country has been envisaged in the Guidelines ensuring that at least one Charging Station should be available in a grid of 3 km X 3 km in the cities and one Charging Station at every 25 km on both sides of highways/roads.
  - ii) Phase I (1-3 Years):  
All Mega Cities with population of 4 million plus as per census 2011, all existing expressways connected to these Mega Cities & Important Highways connected with each of these Mega Cities may be taken up for coverage.
  - iii) Phase II (3-5 Years):  
Big cities like State Capitals/headquarters of Union Territories (UTs) may also be covered for distributed and demonstrative effect. Further, important Highways connected with each of these Mega Cities shall be taken up for coverage.
  - iv) Private charging at residences/offices shall be permitted and DISCOMs have been instructed to facilitate the same.

- (B) Bureau of Energy Efficiency (BEE) has been notified by MoP as the Central Nodal Agency for the rollout of EVs.
- (C) The Central Electricity Authority (CEA) has brought out amendments through following regulations to incorporate the suitable modifications to ensure the safety and grid connectivity aspects in respect of EV Charging Stations:
- i) Central Electricity Authority (Technical Standards for Connectivity to the Distributed Generation Resources) Amendment Regulations, 2019 published on 08.02.2019.
  - ii) Central Electricity Authority (Measures Relating to Safety and Electric Supply) Amendment Regulations, 2019 published on 28.06.2019.
- (2) Ministry of Heavy Industries and Public Enterprises has notified on 8<sup>th</sup> March 2019 the 'Faster Adoption and Manufacturing of (Hybrid &) Electric vehicles in India (FAME India)' Phase II Scheme for promotion of electric and hybrid vehicles with an outlay of Rs. 10,000/- crore for FY 2019-20 to FY 2021-22. This includes an outlay of Rs. 1,000/- crore earmarked for setting up of Charging Infrastructure.
- (3) Ministry of Housing & Urban Affairs has made provisions for 'Electric Vehicle Charging Infrastructure (EVCI)' by making amendments in Model Building Bye Laws (MBBL), 2016 and Urban and Regional Development Plans Formulation and Implementation (URDPFI) Guidelines, 2014. These provisions have been circulated to all States/UTs. Pursuant to the provisions made by Ministry of Housing & Urban Affairs, National Capital Territory of Delhi has amended its Unified Building Bye Laws to include provisions of Electric Vehicle Charging Infrastructure vide notification number S.O.668 (E) dated 12 February 2020.

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